THE JALLIANWALA BAGH NATIONAL MEMORIAL (AMENDMENT) ACT, 2019

No. 39 of 2019

[5th December, 2019.]

An Act further to amend the Jallianwala Bagh National Memorial Act, 1951.

Be it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. This Act may be called the Jallianwala Bagh National Memorial (Amendment) Act, 2019.

2. In the Jallianwala Bagh National Memorial Act, 1951 (hereinafter referred to as the principal Act), in section 4, in sub-section (1),—

(i) clause (b) shall be omitted;
(ii) for clause (d), the following clause shall be substituted, namely:—

"(d) the Leader of Opposition recognised as such in the House of the People or where there is no such Leader of Opposition, then the Leader of the single largest Opposition Party in that House;".

Separate paging is given to this Part in order that it may be filed as a separate compilation.
Amendment of section 5.

3. In section 5 of the principal Act, the following proviso shall be inserted, namely:—

"Provided that the term of office of a Trustee nominated under clause (g) of sub-section (f) of section 4 may be terminated before the expiry of the period of five years by the Central Government."

DR. G. NARAYANA RAJU,
Secretary to the Govt. of India.